

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 47

IA 1739/2024 In C.P. (IB)/1046(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **V M YARNS PRIVATE LIMITED VS**
VIJAY WEAVING AND DYING PRIVATE
LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1739/2024 -

1. Learned Counsel for the IRP has placed on record an application seeking withdrawal of the present Company Petition.
2. Learned Counsel for the Operational creditor informs that they have no objection if the prayer is allowed and they have received the defaulted amount.
3. Learned Counsel also placed on record one sheet stating the expenses as well as RPs' fees of Rs. 2,28,808/- and submits that sum of Rs. 5 Lakhs was deposited in terms of Tribunal admission order accordingly, the balance is required to be returned by the IRP. IRP is directed to return the balance money within 10 days from the communication of this order.
4. In view of above, **IA No. 1739/2024** is **allowed** and **disposed of**.
5. Accordingly, C.P. No. 1046 of 2019 is dismissed as withdrawn.

6. Any other pending IAs'/MAs, if any shall stand disposed of having become infructuous.

7. No order as to costs.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna